

Department of Law & Judiciary
Law (Establishment) Division

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Notification

12/18/2015-LD(Estt)(PFI)/678

The Notification No. Rule/P3601/2022 dated 21-04-2022 and No. Rule/P1603/2022 dated 21-04-2022, which have been issued by the High Court of Judicature at Bombay original and Appellate sides, is hereby published for general information of the public.

By order and in the name of the
Governor of Goa.

Amir Y. Parab, Under Secretary, Law (Estt.).

Porvorim, 16th May, 2022.

**The High Court of Judicature at Bombay
Appellate Side**

Notification

Rule/P.3601/2022

The Hon'ble the Chief Justice and the Judges of the High Court are pleased to direct that the following amendment shall be made in Chapter XXXI of the Bombay High Court Appellate Side Rules, 1960 (Reprint 1981):—

(I)

Substitute the following Title for the existing Title of Chapter XXXI of the Bombay High

Court Appellate Side Rules, 1960 (Reprint 1981).

“PRESENTATION OF PROCEEDINGS AT THE OFFICE OF THE HIGH COURT OF BOMBAY AT THE PRINCIPAL SEAT, ITS BENCHES AND AT GOA”.

(II)

In Rule 1 of Chapter XXXI,

(i) Marginal Note i.e. “Presentation of matters at Nagpur, Aurangabad and Goa” -be deleted.

(ii) insert “,” in place of word “and” appear between the words “Yavatmal” and “Gadchiroli”.

(iii) the words “, Gondia and Washim” be added after the word “Gadchiroli”.

(iv) the word “Additional” appear before the words “Registrar of that High Court” be deleted.

(v) the word “Bench” be added after the word “High Court” and before the word “at Nagpur”.

(vi) first and second proviso be deleted.

(III)

In Rule 2 of Chapter XXXI,

(i) insert “,” in place of word “and” appear between the words “Parbhani” and “Latur”.

(ii) the words “, Dhule and Nandurbar” be added after the word “Latur”.

(iii) Substitute the words “Registrar, High Court Bench at Aurangabad” in place of words “Additional Registrar at Aurangabad” appear after the words “presented to the” and before the words “and shall be disposed of”.

(iv) first and second proviso be deleted.

(IV)

In Rule 3 of Chapter XXXI,

(i) substitute the words “Registrar, High Court of Bombay at Goa” in place of words “Special Officer at Panaji, Goa”.

(ii) substitute the words “High Court of Bombay at” in place of word “Panaji,” appear after the words “Judges sitting at” and before the word “Goa”.

(iii) first and second proviso be deleted.

(V)

In Rule 4 of Chapter XXXI,

(i) substitute the following sentence after the words “arising in the” and before the words “which lie to the”.

“Judicial Districts of Bombay (except the cases falling under the Original Side jurisdiction of the Bombay High Court), Kolhapur, Nashik, Pune, Raigad, Ratnagiri, Satara, Sangli, Sindhudurg, Solapur, Thane, as well as the Union Territory of Dadra & Nagar Haveli and Daman & Diu”.

(ii) delete the word “Additional” appear after the word “presented to the” and before the word “Registrar (Judicial)”.

(iii) delete the word “Bombay,” appear after the words “High Court of Judicature” and before the words “at Bombay”.

(iv) first and second proviso and explanation be deleted.

(VI)

In Chapter XXXI, the following new Rule 4A be inserted after the existing Rule 4:

“4A. The Chief Justice may in his discretion order that any case arising in any of the Judicial Districts of Maharashtra as well as Goa, shall be heard at the Principal Seat.

Provided that the Chief Justice may in his discretion order that any case presented at the Principal Seat be heard at Nagpur Bench or Aurangabad Bench or the Bombay High Court at Goa.”

High Court of Judicature at Bombay. *Mahendra W. Chandwani*
Registrar General.

Date: 21st April, 2022.

**The High Court of Judicature at Bombay
Appellate Side
Notification**

Rule/P/1603/2022

The Hon'ble the Chief Justice and the Judges of the High Court in exercise of the powers conferred by Article 225 of the Constitution of India and all other enabling provisions, are pleased to direct that the following amendment shall be made in The Bombay High Court Public Interest Litigation Rules, 2010:—

(I)

In Rule 5(b) the following sentence be added after the sole sentence:

“, the grounds on which relief is claimed in the petition as well as the precise prayers.”

(II)

(i) In the prescribed proforma of the Public Interest Litigation under Rule 4(e), the following sentence be added after the sole sentence of point No. 4:

“, the grounds on which relief is claimed in the petition as well as the precise prayers.”

(ii) In the prescribed proforma of the Public Interest litigation under Rule 4(e), point No. 12 be deleted.

High Court of Judicature at Bombay. *Mahendra W. Chandwani*
Registrar General.

Date: 21st April, 2022.